

CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH.

C.P. No. 74/94 IN O.A. No. 1218/93.

Mr. Indrapal Nayyar ... Applicant.

V/S.

The Union of India & Ors. ... Respondents.

CORAM: HON'BLE SHRI B.S. HEGDE, MEMBER (J).

HON'BLE SHRI M.R. KOLHATKAR, MEMBER (A).

Tribunal's order

Dated: 19.8.94

Shri P.G. Zare, counsel for the applicant. Shri S.C. Dhawan, counsel for the respondents.

Applicant has filed CP for non compliance of the order of the Tribunal. Considering the facts and circumstances of the case, Tribunal had directed the respondents to request the President to take a decision within three months from the date of receipt of this order. Accordingly the O.A. was disposed of. The learned counsel for the respondent submits that all relevant documents have been forwarded to Railway Board on 7.6.94. However the papers are to be routed through Railway Board to the UPSC and then to the President. Accordingly, he prays for six months' time to implement the judgement of this Tribunal. Four months' time granted from today. M.P. stands disposed of. List the case on 24.12.94 for orders on C.P.

Copy to:-

1. Mr. Indrapal Nayyar,
C/O. Mr. P.G. Zare, Adv.

2. The Union of India & Ors.,
through Mr. S.C. Dhawan, Adv.

SECTION OFFICER.